

ITEM NO.2

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12534/2026

[Arising out of impugned final judgment and order dated 08-06-2026 in HCWP No. 179/2026 passed by the High Court of Judicature at Allahabad]

MULLA AFROZ

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[TO BE TAKEN UP IMMEDIATELY AFTER FRESH MATTERS, IF ANY]

IA No. 197669/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 197665/2026 - EXEMPTION FROM FILING O.T.

Date : 08-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU

For Petitioner(s) : Mr. Divyesh Pratap Singh, Adv.
Mr. Vikas Srivastava, Adv.
Ms. Tanvi Saran, Adv.
Mr. Sonal Kushwah, Adv.
Mr. Abhinav Sharma, Adv.
Mr. Deepak Singh, AOR

For Respondent(s) : Mr. K.M.Nataraj, A.S.G.
Ms. Nachiketa Joshi, Adv.
Ms. Medha Pushkarna, Adv.
Ms. Mrigna Shekhar, Adv.
Mr. Anuj Udupa, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Arvind Kumar Sharma, AOR
Dr. Arun Kumar Yadav, Adv.

Mr. K.M. Nataraj, A.S.G.
Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Ms. Indira Bhakar, Adv.
Mr. Sharanya, Adv.
Ms. Krithi Ballal, Adv.
Ms. Rishika Rishabh, Adv.
Ms. Isha Sharma, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. Leave granted.
2. Arguments concluded.
3. Judgment reserved.
4. Written submissions to be submitted by the respondent(s) by tomorrow
i.e. 9th September, 2026.

(JATINDER KAUR)
P.S. to REGISTRAR

(POOJA KOHLI)
COURT MASTER (NSH)